

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

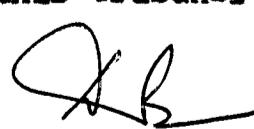
ORDER SHEET

APPLICATION NO.

Cp. & t OF 199 8
OA 18/97Applicant(s) H. K. Mazumder & Ors
vs.Respondent(s) Ajit Kumar & Anr.Advocate for Applicant(s) M. A. Ahmed.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This cp. is filed by M. A. Ahmed, Adv. on behalf of the applicant, praying for punishment of the contemner for non-compliance of the Judgment and order dated 10.6.97 passed in OA. 18/97.</p> <p>Due to favour of orders.</p> <p>16/7/97 Section Officer (I)</p> <p>For P.C.</p> <p>Registration</p>	20.7.98	<p>The respondents in O.A.No. 18/97 have accepted the order of this Tribunal. However, to implement the order they prayed for another 3 months time. This itself is sufficient to indicate that till now there is no intention to flout the order of this Tribunal. Therefore, we are not inclined to proceed with the Contempt Petition. Contempt Petition is closed.</p> <p>However, in future if the order is not implemented as assured the applicant is at liberty to approach this Tribunal.</p> <p>6 Member</p>


 Vice-Chairman

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Registration

